

S-1

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 69/241-244/NCLT/AHM/2017

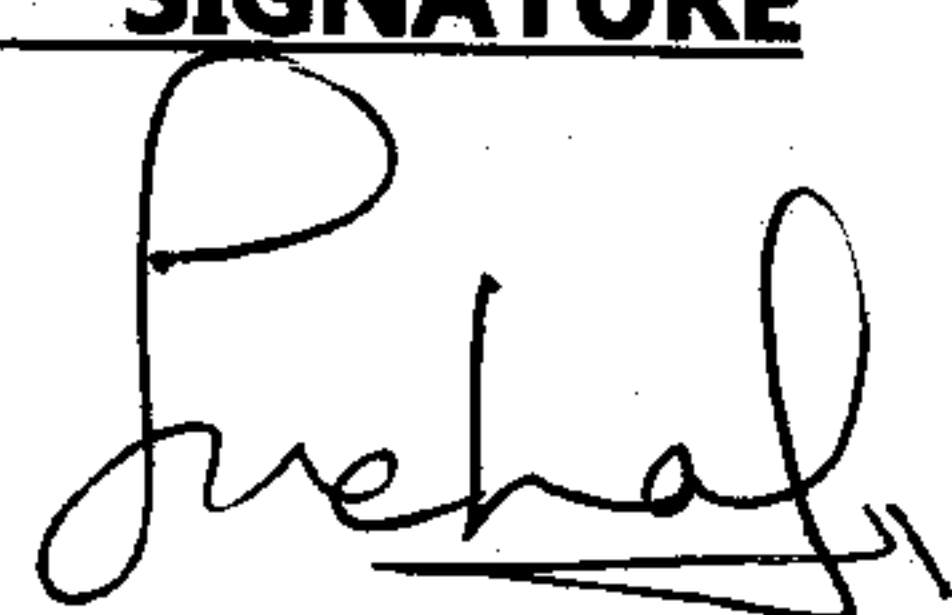
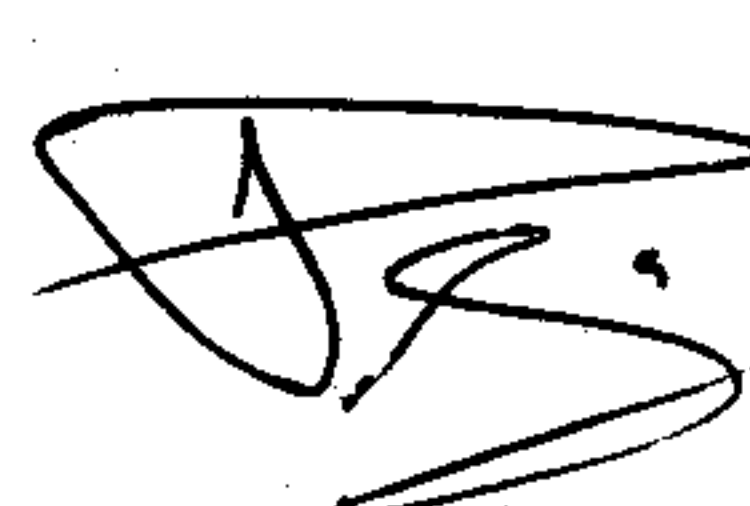
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Bharat P. Raut & Ors.
V/s.
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SNEHAL SHAH	MANAGER	VALUER (DELOITTE)	
2.	PRIYANK DAVE ON BEHALF OF SWATI SOPARKAR	ADV.	RESPONDENT	

ORDER

None present for Petitioner. Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mrs. Swati Soparkar present for Respondents.

Mr. Snehal Shah present for Valuer (Deloitte Touche Tohmatsu India LLP)

Deloitte Touche Tohmatsu India LLP filed a sealed cover with the Registry on 15.12.2017 stating that it contains invoicing instruction letter.

Deloitte Touche Tohmatsu India LLP filed a sealed cover on 19.12.2017. the valuer present before this Tribunal represented that sealed cover dated 19.12.2017 contain a letter requesting time to complete the valuation till 25.01.2018 (Copy of the letter filed by the valuer).

In view of the letter of the valuer time granted till 25.01.2018 for completion of valuation of analysis and submission of valuation report.

List the matter 25.01.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.